

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**TA No. 62/685/2021**

This the 31st day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Syed Karar Hussain, Age 35 yeas, S/o Syed Muzaffar Shah, R/o Dab Ganderbal

.....Applicant

(Advocate:- Mr. Khalid Jahangeer Khawaja)

**Versus**

1. State of J&K through Commissioner/Secretary to Health and Medical Education Department, Civil Secretariat, Jammu/Srinagar.
2. Director Health Services, Kashmir, Srinagar.
3. Principal Govt. Medical College Srinagar.

.....Respondents

(Advocate: Mr. Rajesh Thappa, Id. D.A.G. for Mr. Amit Gupta, learned A.A.G. )

**O R D E R  
[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The applicant Dr. Syed Karar Hussain seeks a direction to Respondent No. 1 and 2 to issue N.O.C. in his favour for competing in the selection process for the post of Registrar/Demonstrator. Vide order dated 08.03.2019, the Hon'ble High Court had directed that the respondents shall entertain the application form of the petitioner for the post of Registrar in the department of Psychiatry GMC, Srinagar and allow him to compete in the process of selection, notwithstanding the non-issuance of NOC by the respondents 2 and 3 at his own risk and responsibility. The result of the petitioner, however, shall not be declared till further orders of the Court.

2. Today, learned counsel for the applicant submitted that direction be given to the respondents to declare his result. We do not see any impediment in directing the



respondents to inform the applicant about his result. In so far as, the prayer of the applicant in the T.A. is concerned, the T.A. is disposed of with direction to Respondent No. 1 and 2 to consider the question of issuing N.O.C. in favour of the applicant as prayed for in the T.A. and pass a reasoned and speaking order in accordance with rules/regulations/circulars governing the same within a month from the date of receipt of certified copy of this order.



3. It is made clear that we have not entered into the merits of the case.
4. There shall be no orders as to cost.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**